

ITEM NO.10

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 425/2021

KARSHAKA SHABDAM

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

(FOR ADMISSION and IA No.48608/2021-EXEMPTION FROM FILING AFFIDAVIT)

Date : 12-09-2022 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE S. RAVINDRA BHAT

For Petitioner(s)

Mr. Suvidutt M.S., AOR
Ms. Somlagna Biswas, Adv.
Mr. Rishesh Sikarwar, Adv.
Mr. Aman Khullar, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The challenge raised in the instant petition filed under Article 32 of the Constitution of India is to the draft Notification dated 03.10.2018 issued by the Ministry of Environment, Forest and Climate Change (MoEFCC).

Learned counsel appearing for the petitioner has accepted that this draft Notification was followed by subsequent draft Notification dated 06.07.2022. He further submits that his client has already raised objections to said draft Notification dated 06.07.2022 and the final Notification is yet to be issued.

Considering these facts, we do not find any reason to exercise our jurisdiction under Article 32 of the Constitution of India. The instant writ petition is, therefore, dismissed.

Pending interlocutory application(s), if any stands disposed of.

(SANJAY KUMAR-II)
ASTT. REGISTRAR-cum-PS

(VIRENDER SINGH)
BRANCH OFFICER